

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.119
(IB)-579(PB)/2020

IN THE MATTER OF:

M/s. Graphisads Pvt Ltd
V.
M/s. Ansal Hi - Tech Townships Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.05.2022

CORAM:

SH. DHARMINDER SINGH
HON'BLE MEMBER (J)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner

For the Respondent

ORDER

None appeared for the Applicant, despite repeated calls. No one is present. It is seen from the record that even on the last date of hearing, parties were seeking adjournment on the ground that the settlements talks are going on between the parties. It shows that the Petitioner is not interested to pursue the matter.

Accordingly, the Petition **(IB)-579(PB)/2020** stands dismissed for non-

Prosecution.


(AVINASH K. SRIVASTAVA)
MEMBER (T)


(DHARMINDER SINGH)
MEMBER (J)